

The



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[SAKA 1945]

## PART III—Acts of the West Bengal Legislature.

## GOVERNMENT OF WEST BENGAL

## LAW DEPARTMENT

## Legislative

## NOTIFICATION

No. 1035-L.—30th October, 2023.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

## West Bengal Act X of 2023

THE WEST BENGAL LAND LAWS  
(SECOND REPEALING) ACT, 2023.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, Extraordinary, of the 30th October, 2023.]

*An Act to repeal the Bengal Land-revenue Assessment (Resumed Lands) Regulation, 1819, the Bengal Government Indemnity Regulation, 1822, the Bengal Land Revenue Sales Act, 1841, the Sale of Land for Revenue Arrears Act, 1845 and the Forfeited Deposits Act, 1850.*

WHEREAS it is expedient to repeal the Bengal Land-revenue Assessment (Resumed Lands) Regulation, 1819, the Bengal Government Indemnity Regulation, 1822, the Bengal Land Revenue Sales Act, 1841, the Sale of Land for Revenue Arrears Act, 1845 and the Forfeited Deposits Act, 1850;

Ben. Reg. II of 1819.  
Ben. Reg. XI of 1822.  
Act No. 12 of 1841.  
Act No. 1 of 1845.  
Act No. 25 of 1850.

*The West Bengal Land Laws  
(Second Repealing) Act, 2023.*

(Sections 1-3.)

It is hereby enacted in the Seventy-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

**1.** (1) This Act may be called the West Bengal Land Laws (Second Repealing) Act, 2023.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Repeal of  
Ben. Reg. II of  
1819.  
Ben. Reg. XI of  
1822.  
Act No. 12 of 1841.  
Act No. 1 of 1845.  
Act No. 25 of 1850.

Saving.

**2.** The Bengal Land-revenue Assessment (Resumed Lands) Regulation, 1819, the Bengal Government Indemnity Regulation, 1822, the Bengal Land Revenue Sales Act, 1841, the Sale of Land for Revenue Arrears Act, 1845 and the Forfeited Deposits Act, 1850 are hereby repealed.

**3.** Notwithstanding such repeal, all actions already undertaken or initiated under the Bengal Land-revenue Assessment (Resumed Lands) Regulation, 1819, the Bengal Government Indemnity Regulation, 1822, the Bengal Land Revenue Sales Act, 1841, the Sale of Land for Revenue Arrears Act, 1845 and the Forfeited Deposits Act, 1850 shall be deemed to have been validly undertaken or initiated and remaining process, if any, shall be deemed to have been taken or executed under the respective repealed Regulation or Act.

By order of the Governor,

PRADIP KUMAR PANJA,  
*Pr. Secy. to the Govt. of West Bengal,  
Law Department.*